

S.K.

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.P. No. 134/(MAH)/2017

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)


SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.06.2017

NAME OF THE PARTIES: M/s. IOT Infrastructure & Energy Services Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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1.	Sunila Chavan i/b. Shruti Kelji	Adv. for Petitioner	
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COMMON ORDER

CSP 134/230-232/NCLT/MB/MAH/2017

CSP 135/230-232/NCLT/MB/MAH/2017

The Petitioner Counsel filed the Withdrawal Memo for withdrawal of the
Petitions. At request of the Petitioner Counsel, Petitions are hereby dismissed as
withdrawn.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)